

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Restoration Application No. 15 of 2019**  
**IN**  
**Company Appeal (AT) No. 170 of 2019**

**IN THE MATTER OF:**

**PROQ Venture Advisors Pvt. Ltd.**

**...Appellant**

**Versus**

**ROC Mumbai & Anr.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Alakh Alok Srivastava, Advocate**

**ORDER**

**24.07.2019** Having heard learned counsel for the appellant and being satisfied with the grounds, the application for restoration is allowed. We recall the order dated 10<sup>th</sup> July, 2019 and '*Company Appeal (AT) 170 of 2019*' is restored to its original file. Restoration Application No. 15 of 2019 stands disposed of.

Post the appeal for 'Admission (Fresh Case) on **30<sup>th</sup> July, 2019**.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

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